NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: CA/196/2017

NAME OF THE TRANSFEROR

: V. SREEKUMAR

NAME OF THE TRANSFEREE CO.

: VIDYA PRACHARANAM PVT LTD

SECTION

: 119(4)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. SUKOMAR NAINAN ODMNÉN J FOR TRANSFEROR DV. SIFERRY SAMUEL ODMNÉN V. SKÉÉKUMAR REPRESENTING COUNSEL

3) T.K.Bhaskan Psingadarshini Abhinar Panthasarathy Keerthi K

Coursel for Respondent

<u>ORDER</u>

Counsels representing both the parties are present. Counsel for respondents stated that the petition has been filed under false allegations. He also referred to the reply to the letter dated 27.7.2017. Counsel for the petitioner stated that they have not received the letter dated 27.7.2017. The reply has been placed at page 12 of the typed set shows that they have given consent for conducting the inspection and entitlement of the copy of the minutes book. Even now there is no objection for inspecting and obtaining the copy of the minutes without prejudice to any of the contentions of the parties. Considering the submissions of the counsel for respondent and objections of the petitioner, this Bench is inclined to permit the petition and directs the respondents to see the minutes book of the General Meeting of the company and Board resolutions. The petitioner is directed to go and inspect the minutes book on 03.01.2018 and the respondents are directed to cooperate and provide the information. The matter is disposed of.

S Vijayaraghavan Member (Technical) K Anantha Padmanabha Swamy Member (Judicial)

bc